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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.174/91

date of decision : 16-2-93

Between

K.G. Bhaskaran : Applicant

and

1. The Secretary
Min. of Finance
Department of Revenue
Customs & Central Excise
New Delhi, reptyg. Union of India

2. The Principal Collector
Customs & Central Excise
L.B. Stadium Road
Basheerbagh
Hyderabad

: Respondents

Counsel for the applicant : K.S.R. Anjaneyulu
Advocate

Counsel for the respondents : N.V. Ramana, Standing
Counsel for Central Govt.

CORAM

HON. MR. JUSTICE V. NEELADRI RAO, VICE-CHAIRMAN

HON. MR. R. BALASUBRAMANIAN, MEMBER (ADMN.)

Judgement

(Orders as per Hon. Mr. Justice V. Neeladri Rao, VC)

This application was filed praying for declaration that the order of the Ministry of Finance, Department of Revenue, New Delhi, letter No.A-28018/18/90-EC/Per, dated 11-12-1990 rejecting the representations of the applicant dated 3-5-1990 on the ground that the remark "Just adequate" was not treated as adverse prior to 6-12-1983 as arbitrary and discriminatory offending Article 14 of the Constitution of India and quash the same as illegal and the first

(31)

Respondent may be directed to constitute a Review DPC as has been done in the case of S/Shri S.D. Khare and Yuvraj Gupta to reassess the CCRs of the applicant and give him proper position over and above his juniors with all consequential benefits as was done in the case of S/Shri S.D. Khare and Yuvraj Gupta and to pass such other order or orders as may deem fit and proper in the circumstances of the case.

2. Heard Mr. K.S.R. Anjaneyulu and Mr. V. Rajeswara Rao, for Mr. N.V. Ramana, counsel for rival sides.
3. It is now submitted by both the learned counsel that this OA had become infructuous as the applicant was permitted to go on voluntary retirement.
4. Accordingly the OA is dismissed. No costs.

Xr
(V. Neeladri Rao)
Vice-Chairman

R. Balasubramanian
(R. Balasubramanian)
Member (Admn.)

dated : February 16, 93
Dictated in the Open Court

8/2/93
Deputy Registrar (J)

sk

To

1. The Secretary, Ministry of Finance,
Department of Revenue Customs & Central Excise,
Union of India, New Delhi.
2. The Principal Collector Customs & Central Excise
L.B. Stadium Road, Basheerbagh, Hyderabad.
3. One copy to Mr. K.S.R. Anjaneyulu, Advocate, CAT.Hyd.
4. One copy to Mr. N.V. Ramana, Addl. CGSC.CAT.Hyd.
5. One spare copy.

pvm

1. 20/2/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL.

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V. NEELADRI RAO : V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. CHANDRA SEKHAR REDDY : MEMBER (J)

AND

THE HON'BLE MR.

DATED: 16 - 2 - 1993

ORDER/JUDGMENT:

R.P./C.P/M.A. No.

in

T.A. No. 174/91

T.A. No.

(W.P. No.)

Admitted and Interim directions issued.

Allowed

Disposed of with directions

Dismissed as withdrawn

Dismissed

Dismissed for default

Rejected/Ordered

No order as to costs.

23/2/93

